

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-217**  
IB-112(ND)/2020

**IN THE MATTER OF:**

Chipson Aviation Private Limited

....APPLICANT

**Vs.**

Punjlyod Aviation Limited

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 12.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE,**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nikshubha Sethi, Advocate

For the Respondent : Mr. Karan Luthra, Advocate

For the Intervener :

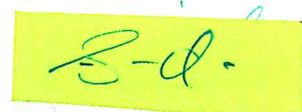
**ORDER**

Counsel for both the sides are present. The counsel for the Corporate Debtor prayed for time to file Vakalat and reply. At request time is enlarged to file reply within two weeks by circulating copy to the other side. Thereafter, within one week the Counsel for the Operational Creditor will file rejoinder, if any. Matter is posted for making any final submissions.

List on 28<sup>th</sup> April 2020.



**(SAROJ RAJWARE)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**